

GOVERNMENT OF JAMMU AND KASHMIR
FINANCE DEPARTMENT (Codes Division)
Civil Secretariat, Srinagar.

Notification

Srinagar, the 20th of July, 2026.

S.O 204 .- In exercise of the powers conferred by proviso to Article 309 of the Constitution of India, the Lieutenant Governor is pleased to direct that the following shall be added as second proviso below Note 4 of Rule 20 of the Jammu & Kashmir Family Pension-Cum-Gratuity Rules, 1964 as contained in Schedule XV of Jammu and Kashmir Civil Service Regulations, Vol. II; namely:-

"Provided further that in the event of death of a Government servant after retirement, the family pension at enhanced rates shall be payable for a period of seven years, or for a period up to the date on which the retired deceased Government servant would have attained the age of sixty-seven years had he survived, whichever is less.

Cases already settled under the rules in force prior to the issuance of this notification shall not be reopened. However, pending cases on the date of issuance of this notification, if any, shall be decided also in accordance with this notification.

This notification shall come into force from the date of its publication in the Official Gazette".

By order of the Lieutenant Governor.

Sd/-
(Shailendra Kumar), IAS
Financial Commissioner (ACS)
Finance Department

No.: FD-Code/365/2025-AO/969

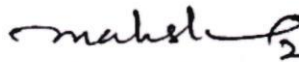
Dated: 20-07-2026

Copy to the:

1. Ld. Advocate General, The High Court of Jammu & Kashmir and Ladakh.
2. All Financial Commissioners (Additional Chief Secretaries).
3. Additional Chief Secretary to the Hon'ble Chief Minister.
4. Director General of Police, Jammu & Kashmir.
5. Principal Accountant General, (A&E), J&K.

mahtab
20/7/26

6. All Principal Secretaries to Government.
7. Principal Secretary to Hon'ble Lieutenant Governor.
8. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
9. Chief Electoral Officer, Jammu & Kashmir.
10. All Commissioner/Secretaries to Government.
11. Principal Resident Commissioner, 5-Prithvi Raj, New Delhi.
12. Divisional Commissioner Jammu/Kashmir.
13. Chairperson, Jammu & Kashmir Special Tribunal.
14. Principal Secretary to Chief Justice, The High Court of Jammu & Kashmir and Ladakh.
15. Registrar General, The High Court of Jammu & Kashmir and Ladakh.
16. Director, Anti-Corruption Bureau, J&K.
17. Director General, Accounts and Treasuries.
18. Director General, Funds Organization.
19. Director General, Audit and Inspections.
20. Director General, Local Fund Audit & Pensions, J&K.
21. Director General, Budget Division.
22. Director Information, J&K.
23. All District Development Commissioners.
24. All Head of Departments/Managing Directors/Chief Executives Officers of State PSUs/Autonomous/Societies.
25. Secretary, J&K Public Service Commission.
26. Secretary, J&K Legislative Assembly.
27. Director, Accounts & Treasuries, Jammu/Kashmir.
28. Principal/Director Finance Accountancy Training Institute, Srinagar/Northern Zonal Accountancy Institute, Jammu.
29. All Director(s) Finance/Financial Advisors & CAOs.
30. OSD/Private Secretary to the Hon'ble Chief Minister, J&K.
31. All Treasury Officers.
32. General Manager, Government Press, Jammu/Srinagar for publication in Government Gazette.
33. Private Secretary to the Chief Secretary.
34. Private Secretary to all the Hon'ble Ministers.
35. Private Secretary to Advisor to the Hon'ble Chief Minister, J&K.
36. Private Secretary to Hon'ble Deputy Chief Minister, J&K.
37. Private Secretary to the Financial Commissioner (Additional Chief Secretary), Finance Department.
38. I/C website, Finance Department (www.jakfinance.jk.gov.in).
39. I/C website, GAD (www.jkgad.nic.in).
40. Government Order File (W2scs).


(Mahesh Dass), 20/7/26
 Director General (Codes),
 Finance Department.